IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(PIL) No. 8980 of 2026

Court on its own motion

Versus

The State of Jharkhand & Others ... **Respondents**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
HON'BLE MR. JUSTICE RAM SHARMA

For the Petitioner :
For the State : Mr. Achyut Keshav, Sr. A.A.G.

01/18.11.2026 A newspaper article has been published in Prabhat Khabar, Ranchi edition dated 18.11.2026 which is on Sir Jagadish Chandra Bose a scientist of great eminence and the apathy of the authorities in preserving his legacy. Sir Jagadish Chandra Bose was a pioneer in Radio Science and Plant Physiology and is acclaimed to have invented the Crescograph, Millimeter Wave and Microwave Optics Equipment, Solid-state Semiconductor Detectors, Photosynthetic Bubbler and Soshnugraph amongst others. As per the newspaper article Sir Jagadish Chandra Bose breathed his last in his residence Shanti Bhawan (Sir J.C. Bose Museum) on 23.11.1937 and the iron chest still lies unopened 89 years after his death. The iron chest may contain valuable documents relating to the research carried out by Sir Jagadish Chandra Bose and its high time the iron chest is opened as its contents may enrich the humanity in general and the scientific community in particular. The museum itself is in a ruinous state as like many other historical sites in the State of Jharkhand and its time the Department of Tourism, Arts, Culture, Sports and Youth Affairs come up with a long-term plan in order to identify and restore the heritage sites of the State.

This Court considering the importance of the issue delineated above deems it fit to take cognizance of the same and accordingly the Office is directed to initiate a suo

motu case as a Public Interest Litigation. It would also be necessary that the Secretary, Department of Tourism, Arts, Culture, Sports and Youth Affairs and the Deputy Commissioner, Giridih be made party respondents who are further directed to file their respective affidavits.

Let this matter be place before Hon'ble the Chief Justice.

Let the newspaper Prabhat Khabar, Ranchi, Jharkhand dated 18.11.2026 be made part of the proceedings.

Let the name of Mr. Achyut Keshav, learned Sr. A.A.G. be reflected in the cause list appearing on behalf of the respondents-State.

Let a copy of the order be handed over to Mr. Achyut Keshav, learned Sr. A.A.G. for the respondent-State.

(Rongon Mukhopadhyay, J.)

(Ram Sharma, J.)

Dated, the 18th November, 2026
A. Sanga/-
Uploaded on 18 /11/2026